

of Rs. 2 crore, has been approved in principle for Maharashtra during the 8th Five Year Plan. The work has yet to be sanctioned as the State Government has not sent the detailed estimate.

(c) The Central Government is primarily responsible for the development and maintenance of National Highways only and funds for the same are released depending upon the inter-se priority and the availability of resources. As for development of State Roads, the responsibility lies with the State Government.

Dental of visa to Punjab D.G. Police by U.S. Government

3170. SHRI TARA CHARAN MAJUMDAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn towards certain reports appeared in April, 1996 indicating that some congressmen of U.S.A. urged U.S. Secretary of State to deny visa to former Punjab Director General of Police, Shri K.P.S. Gill for his visit to U.S.A. for the Olympics;

(b) if so, the details thereof, and the reasons for such denial;

(c) whether such denial tantamounts to direct interference in the internal affairs of India;

(d) if so, whether Government have taken up the issue with U.S. Government; and

(e) if so, the details thereof with results achieved in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) 51 members of the US Congress wrote to the US Secretary of State urging him to deny a visa to Shri K.P.S. Gill on account of alleged human rights violations in Punjab. However, visa was not denied to Shri Gill.

(c) to (e) Do not arise.

Creation of a separate Bodoland

3171. SHRI GOVINDRAM MIRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering creation of a separate Bodoland on the pattern of Uttarakhand recently announced;

(b) if so, details thereof and if not, reasons therefor; and

(c) the reaction of Government to the recent demand for setting up a "States Reorganisation Commission" to execute the need of small States in the country?

THE MINISTER OF HOME AFFAIRS (SHRI INDERJIT GUPTA): (a) No, Sir.

(b) The Bodo Accord has been signed with a view to providing autonomy to the Bodos for their socio-economic, educational, ethnic and cultural advancement. The implementation of the Accord needs to be watched.

(c) No proposal to constitute a State Reorganisation Commission is under consideration of the Government at present.

Construction of Naval base at Karwar

3172. DR. MOHAN BABU: SHRI YERRA NARAYANASWAMY:

Will the Minister of DEFENCE be pleased to state:

(a) the present position in regard to construction of a Naval base at Karwar;

(b) the details of financial support required therefor; and

(c) by when is it likely to be completed?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) The Master Plan and the DPR have been prepared. About 98 percent of 5762 acres of Forest/Revenue land and about 75 percent of 2412 acres of private land have been taken over. Consultants for construction supervision for marine works have been appointed.

(b) A proposal for Phase I of the project with a completion cost of Rs. 1294.41 crores by the year 2005 has been approved in October, 1995.

(c) Phase I of the project is expected to be completed by the year 2005 A.D. The time frame for Phase II has not been worked out.